

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 404
IA/2973/ND/2023 IN IB/530/ND/2021

IN THE MATTER OF:

M/s Bajaj Kagaj Ltd	...	Applicant
Versus		
M/s Sam IndustrialEnterprises Ltd	...	Respondent

Under Section 9 of IBC 2016.

Order delivered on 01.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant	:	
For the Respondent	:	Mr. Sanjay Yadav, Adv.

ORDER

IA/2973/ND/2023

This is an application filed under Rule 11 of NCLT Rules, 2016 for placing additional documents on record. Learned Counsel for the respondent is present through video-conferencing and has submitted that they have filed reply, The same is not available on record. Therefore, Learned Counsel for the respondent is directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same listed on the e-portal of this Adjudicating Authority. Let this matter be posted to 08.02.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)